

(A) S. S. Das
B. R. Das
B. Mohanty
CAT/III/II (1)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 1996

Purna Chandra Path..... Applicant(s)
Versus
Utkal Sahayee..... Respondent(s)

Sr. No.	Date	Order with Signature
	14.6.96	9.30 for Rs 50/- has been fixed. <u>DR</u> 10.6.96.
1. 17.6.96	Mr. K.C. Kanungo learned proxy counsel prays for an adjournment on behalf of Mr. S.S. Das, learned counsel for the applicant. The matter may be listed for admission and hearing on 25.6.96.	for Regn. pl. <u>DR</u> 10/6/96. <u>SC</u> <u>DR</u> 14.06.96
2. 25.6.96	Heard Shri S.S. Das learned counsel for the applicant. The applicant is aggrieved against the nonconsideration of his case for compassionate appointment and he prays for a direction to absorb him within a stipulated time. The brief facts of this case heard at a great length ^{are narrated} in Annexure-3. Annexure-3 is a petition addressed to the Divisional Railway Manager, SE Railway. It is briefly stated that the applicant counters both the grounds for rejection	for Admission pl. <u>DR</u> 14.6.96 <u>Bench</u> for admission <u>DR</u> 25/6/96 <u>DR</u> Bench

Serial No. of Order	Date of Order	Order with Signature
		<p>In the letter dated 9.3.94 addressed by the Chief Personnel Officer to the Executive Director, Establishment. He states that as per the evidence on record, the applicant is the eldest child and he also claims that as soon as possible he applied for re-habilitation assistance within the a stipulated time of one year.</p> <p>Be that as it may, he has made a (undated) representation/against the decision of the Chief Personnel Officer dated 9.3.94 (Annexure-2) to the Divisional Railway Manager, SE Railway. After hearing the learned counsel, we are satisfied that this OA can be disposed of by issuing a simple direction to the DRM to dispose of the representation (Annexure-3, undated). We accordingly, direct the DRM who is Respondent No.2 in this petition, to dispose of the representation within a period of two months from the date of receipt of a copy of this order by giving a reasoned order. Needless to state that the applicant is at liberty to move this Court if he is aggrieved by the order of the DRM. The Original application is accordingly disposed.</p> <p style="text-align: right;">(Signature) Vice-Chairman K. Narasimham Member (Admn.)</p> <p style="text-align: right;">A copy of the order No. 2 dt 25-6-94 may be given to the applicant. Date 28-6-94 S-7</p> <p style="text-align: right;">(Signature) 05.06.94 S-7</p> <p style="text-align: right;">Received by 25.6.94 Jm K. Narasimham</p>